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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 4 of 2018 in C.P. (I.B) No. 35/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Naveen Kumar Sood (RP)
V/s.
Beeta Kone Tools.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	HARMISH K.SHAH	Advocate	For RP	
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2.

ORDER

Learned Advocate Mr. Harmish Shah present for Applicant (RP). None present for Respondent in IA 4/2018.

Proof of service of copy of application on Operational Creditor/ Petitioner filed.

Applicant is directed to serve notice of date of hearing along copy of this order on operational Creditor and shall file proof of service.

List the matter on 10.01.2018 for hearing.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 08th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**